

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 28 OF 2019

Dated : 12th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Hindustan Petroleum Corporation Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : None

ORDER

Inspite of giving sufficient opportunity of hearing to the Respondents for more than three times i.e. from 09.01.2019 till as on date, there is no representation on behalf of the Respondents, which shows that the Respondents are not diligent to pursue the case.

The case was admitted on 30.01.2019.

The learned counsel for the Appellant and the Respondents are permitted to file their written submissions in this case on or before 23.04.2019.

List the matter on **29.04.2019.**

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member